

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:5134  
ANSWERED ON:25.04.2003  
RULES FRAMED BY US FOR CONTAINER  
DALPAT SINGH PARASTE

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether US Government has framed new rules for containers entering the country through its ports;
- (b) if so, the details thereof;
- (c) whether there have been raised questions about fear of discrimination for cargo from the Indian sub-continent and extra costs incurred due to the new rules; and
- (d) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY)

- (a) Yes Sir.
- (b) The US Customs has introduced the 24 hours Advance Manifest Filing Rule with effect from 2nd December 2002. This rule is applicable to cargo going to USA by sea.
- (c) The US Customs 24-hour Advance Manifest Filing Rule is non-discriminatory and applies to all countries of the world.
- (d) Cases of delay or extra cost due to this rule have not been brought to the notice of the Government. However, India has registered its concerns with the Government of USA.